BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 125/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

Name of the Company:

Windson Chemicals Pvt Ltd.

V/s.

Alpha Particle Board Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

Advocate Petitioner Dre

ORDER

Learned Advocate Mr. Jaimin Dave present for Operational Creditor/ Applicant. None present for Respondent.

Proof of service of copy of application on Respondent filed.

It is noticed that Applicant not complied with section 9 (c) of the Code.

Applicant is directed to comply with section 9 (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order to the Corporate Debtor and file proof of service.

List the matter on 13.10.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of October, 2017.